

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting held on 16.01.2014

The meeting No.40/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 16.01.2014 in Conference Room No.108 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	R.O., TC, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Kuldeep Singh, Assistant Director	MSME
4.	Shri J.D. Giri, Vice President	AEPC
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

The agenda for meeting No.40/AM-14 dated 16.01.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 40/84-ALC3/2013

MEETING DATE : 16.01.2014

1	Case No.: 4/34/84-ALC3/2013	Party Name: RADWINS GARMENTS	Meet No/Date:40/84-ALC3/2013 16.01.2014	Status: Rejected
	HQ File :01/84/050/00244/AM14/	RLA File :09/24/040/00280/AM14/	Lic.No/Date:0910057605 18.09.2013	Reject
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFT's letter dated 13.12.2013 so far. In view of above, the			

Committee was unable to finalise the norms and constrained to reject the case.
RLA may take suitable consequential action accordingly.

2	Case No.:8/31/84-ALC3/2013	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:40/84-ALC3/2013 16.01.2014	Status: Deferred
	HQ File :01/84/050/00221/AM14/	RLA File :04/24/040/00157/AM14/	Lic.No/Date:0410151205 23.10.2013	Defer Date: 13.02.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 13.02.2014.			

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Case No.:7/36/84-ALC3/2013	Party Name: D DECOR HOME FABRICS PVT. LTD.	Meet No/Date:40/84-ALC3/2013 16.01.2014	Status: Approved	
HQ File :01/84/050/00272/AM14/	RLA File :03/94/040/00608/AM14/	Lic.No/Date:0310755687 28.10.2013		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Polyester soft finish velvet fabrics	21,150 meters	100% Polyester Velvet piece dyed fabrics with relevant width.	21,785 meter (including 3% wastage)
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

4	Case No.:4/32/84-ALC3/2013	Party Name: NEO CORP INTERNATIONAL LIMITED	Meet No/Date:40/84-ALC3/2013 16.01.2014	Status: Deferred
	HQ File :01/84/050/00227/AM14/	RLA File :56/24/040/00023/AM14/	Lic.No/Date:5610003167 07.11.2013	Defer Date: 13.02.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case is still awaited from R.A. Indore/Applicant firm. The Committee after deliberations decided to issue another reminder to R.A. Indore/Applicant firm and deferred the case for re-listing on 13.02.2014.			

5	Case No.:11/33/84-ALC3/2013	Party Name: STAND21 EXPORTS (INDIA) PVT LTD.	Meet No/Date:40/84-ALC3/2013 16.01.2014	Status: Deferred
	HQ File :01/84/050/00239/AM14/	RLA File :04/24/040/00166/AM14/	Lic.No/Date:0410151764 08.11.2013	Defer Date: 06.02.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 06.02.2014.			

6	Case No.:2/36/84-ALC3/2013	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:40/84-ALC3/2013 16.01.2014	Status: Deferred
	HQ File :01/84/050/00267/AM14/	RLA File :04/24/040/00174/AM14/	Lic.No/Date:0410152155 21.11.2013	Defer Date: 06.02.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 06.02.2014.			

	Case No.:1/40/84-ALC3/2013	Party Name: TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:40/84-ALC3/2013 16.01.2014	Status: Approved
	HQ File :01/84/050/00296/AM14/	RLA File :03/95/040/00579/AM14/	Lic.No/Date:0310761510 11.12.2013	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details			

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submitted in this case. Accordingly, Committee after deliberations and taking cue from SIONs J-70 & J-370 decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Non-wovan fabrics made of manmade fibre	163.934 M.T.	P.P. Granules	196.720 M.T. (including 20% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.:2/40/84-ALC3/2013	Party Name: MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT LTD	Meet No/Date:40/84-ALC3/2013 16.01.2014	Status: Approved
HQ File :01/84/050/00297/AM14/	RLA File :03/95/040/00715/AM14/	Lic.No/Date:0310761489 11.12.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per report of technical team and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Paralink – Ultra strong re-inforcement fabric made of Polyester Filament yarn, LLDPE, Master-batch & Aramid/ Kevlar Yarn	3,61,325 Kgs.	High Tenacity Polyester Filament Yarn	1,80,500 Kgs.
			Linear Low Density Polyethy - LLDPE	1,79,500 Kgs.
			Master-batch	11,550 Kgs.
			Aramid Yarn/Kevlar Yarn	950 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:3/40/84-ALC3/2013	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:40/84-ALC3/2013 16.01.2014	Status: Deferred
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9	HQ File :01/84/050/00298/AM14/	RLA File :03/95/040/00727/AM14/	Lic.No/Date:0310761804 13.12.2013	Defer Date: 13.02.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizers for their examination and comments. It was decided to defer the case for re-listing on 13.02.2014.			

10	Case No.:4/40/84-ALC3/2013	Party Name: PALM FIBRE (INDIA) PRIVATE LIMITED	Meet No/Date:40/84-ALC3/2013 16.01.2014	Status: Deferred
	HQ File :01/84/050/00299/AM14/	RLA File :10/24/040/00061/AM14/	Lic.No/Date:1010056339 07.01.2014	Defer Date: 13.02.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not received from applicant firm/R.A., Kochi. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 13.02.2014.				

11	Case No.:5/40/84-ALC3/2013	Party Name: PALM FIBRE (INDIA) PRIVATE LIMITED	Meet No/Date:40/84-ALC3/2013 16.01.2014	Status: Deferred
	HQ File :01/84/050/00300/AM14/	RLA File :10/24/040/00062/AM14/	Lic.No/Date:1010056340 07.01.2014	Defer Date: 13.02.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not received from applicant firm/R.A., Kochi. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 13.02.2014.				

	Case No.:6/40/84-ALC3/2013	Party Name: ARVIND LIMITED	Meet No/Date:40/84-ALC3/2013 16.01.2014	Status: Approved
	HQ File :01/84/050/00301/AM14/	RLA File :08/24/040/00434/AM14/	Lic.No/Date:0810127803 07.01.2014	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details				

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submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis, as per decision taken in NC meeting No.16/AM-14, dated 18.07.2013, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Woven fabric containing 85% or more by weight of Synthetic filament	70,000 Kgs.	Relevant Manmade Filament Yarn (Polyester Filament Yarn)	32, 340 Kgs. (including 5% wastage)
			Relevant Manmade Filament Yarn (Nylon Filament Yarn)	41,160 Kgs. (including 5% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

MANUAL AGENDA CASE

(13)

Case No.449	M/s Radnik Exports, New Delhi
NC 40/AM-14, dt. 16.01.2014	File No.01/84/162/158/AM-14/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510351464 dated 23.01.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
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1.	Ladies Blouse with tightening at bottom made of 91% Silk, 9% Metallised Fiber Woven Fabric, GSM-31+/-10% (Style: PC ZINGO)	5789 Nos.	91% Silk, 9% Metallised Fiber Woven Fabric, Width 43''(cuttable 40'') GSM-31+/-10%	3.50 meter piece	Sq. per
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The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(14)

Case No.450	M/s Alps Industries Ltd., Ghaziabad
NC 40/AM-14, dt. 16.01.2014	File No.01/84/50/162/AM-14/DES-V
Re-fixation of input output norms in respect of Advance Authorization No.0510363932 dated 29.08.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 13.02.2014.

(15)

Case No.451	M/s Shahi Exports Pvt. Ltd., Faridabad
NC 40/AM-14, dt. 16.01.2014	File No.01/84/50/208/AM-14/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510364652 dated 05.09.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for change of style number of export product No.2 from 90283 to 90348. The Committee after deliberations agreed with the request of applicant firm for change of style number of export product No.2 from 90283 to 90348.

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Case No.452	M/s Indo British Garments Pvt. Ltd., Faridabad
NC 40/AM-14, dt. 16.01.2014	File No.01/84/50/381/AM-12/DES-V
Ratification of input output norms against Advance Authorization No.0510316019 dated 01.02.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee, after deliberations has decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, complete justification, copy of the application set and technical person to explain the details of the case. The case stands for re-listing on 30.01.2014.
